

दो पहिया उद्योग में आर्थिक समस्याएँ

3435. श्री रशोद मसूद : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दो पहिया वाहन बनाने वाले उद्योग इन दिनों कठिनाइयों का सामना कर रहे हैं ;

(ख) यदि हाँ, तो क्या यह भी सच है कि इन उद्योगों के प्रतिनिधियों ने सरकार से इस उद्योग को राहत पहुंचाने के लिए ज्ञापन दिया है ; और

(ग) यदि हाँ, तो ज्ञापन की मुख्य-मुख्य बातें क्या हैं और सरकार द्वारा इन उद्योगों को क्या सहायता दिए जाने का प्रस्ताव किया गया है ?

उद्योग मंत्रालय में औद्योगिक विकास विभाग में राज्य मंत्री (श्री एम० अरुणाचलम) :

(क) से (ग) उत्पादन की ऊँची लागत के कारण उनके सामने उत्पन्न कठिनाइयों के बारे में कुछ दुपहिया निर्माताओं ने सरकार को अभ्यावेदन दिया है। मामले पर विचार किया गया है और उन्हें कुछ राहत प्रदान करने के विचार से, हाल ही में ईंधन-श्रम दुपहिया वाहनों के निर्माण के लिए हिस्सों-पुर्जों के आयात पर सीमा-शुल्क 50 प्रतिशत से घटाकर 35 प्रतिशत कर दिया गया है।

Subordinate Courts

3436. SHRI V. GOPALSAMY:

SHRI K. GOPALAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) how many times the work in subordinate courts in Delhi was disrupted because of various reasons during the last three years;

(b) what are the details of each disruption along with the reasons therefor;

(c) in view of mounting arrears of cases and disputes pending before subordinate courts what steps are being taken to clear the arrears; and

(d) whether Government propose to approach the Bar Associations to evolve a code of conduct themselves regarding strikes, etc. if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) Information is being collected and will be laid on the table of the House.

(c) Pendency of cases in various courts is monitored regularly. Based on pendency and work-norms prescribed in this regard, additional posts are sanctioned as and when required.

(d) Government are aware of the problems that may arise due to strikes by the members of the Legal Profession. At the same time it is felt that the Bar Council of India and the Bar Council of States being independent and responsible bodies, it would be better that this is left to be tackled by them.

Electronic voting system in elections

3437. SHRIMATI RENUKA CHOWDHURY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal under the consideration of Government to introduce Electronic voting system for elections in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) The introduction of the electronic voting machines in elections to the Lok Sabha and the Legislative Assemblies, in lieu of the conventional ballot paper system, has several operational and financial advantage. The Government have, therefore taken a preliminary decision to replace the ballot paper system with the electronic voting machines. However, statutory sanction is required by way of suitable amendments to the Representation of the People Act, 1951, before the machines could be introduced. Such amendments have not yet been carried out.